

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2588**

TO BE ANSWERED ON THE 1ST AUGUST, 2017/ SHRAVANA 10, 1939 (SAKA)

REFUGEE STATUS FOR BANGLADESHI IMMIGRANTS

2588. SHRI SIRAJUDDIN AJMAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has issued any direction to the State Government of Assam regarding refugee status to illegal Hindu-Bangladeshi immigrants;

(b) if so, the details thereof along with the number of targeted illegal Hindu-Bangladeshi immigrants in the State;

(c) whether there is any proposal regarding permanent settlement of these illegal Hindu-Bangladeshi immigrants in the State of Assam; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (d): No, Madam. Government has not issued any direction to the State Government of Assam for granting refugee status to illegal Hindu Bangladeshi immigrants. However, Citizenship (Amendment) Bill, 2016 provide an enabling legal provision for grant of Indian Citizenship to persons belonging to minority communities, namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians of Pakistan, Bangladesh and Afghanistan who had entered India on or before 31.12.2014 due to religious persecution or fear of religious persecution, which is under consideration of a Joint Parliamentary Committee.